

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

Forty-Eighth Report

(Presented on 28-2-1996)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the report on their behalf, present this Forty-eighth Report.

2. The Committee met on 26 February, 1996 for—

I. Examination of the Constitution (Amendment) Bill, 1996 (*Amendment of article 80, etc.*) by Shri Pawan Kumar Bansal under rule 294 (1) (a) of the Rules of Procedure.

II. Incorporation of recommendations regarding examination of Constitution (Amendment) Bills and classification and allocation of time to Bills contained in the Forty-seventh Report of the Committee, which was presented to the House on 13 December, 1995 but could not be adopted on 15 and 22 December, 1995 as Lok Sabha was adjourned without transacting Private Members' Business on those dates.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1996 (*Amendment of article 80, etc.*) by Shri Pawan Kumar Bansal and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Bill seeks to amend the Constitution with a view to provide that one-third of the total number of the seats in both Houses of Parliament and in both Houses of State Legislature shall be reserved for women.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Incorporation of recommendations regarding examination of Constitution (Amendment) Bills and classification of allocation of time to Bills contained in the Forty-seventh Report

4. The Committee recommend that all recommendations contained in their Forty-seventh Report regarding examination of Constitution (Amendment) Bills and classification and allocation of time for discussion of the Bills, now included in this Report as follows, may be agreed to.

Examination of Constitution (Amendment) Bills

5. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1995 (*Amendment of article 324*) by Shri Chitta Basu.

The Bill seeks to amend article 324 of the Constitution with a view to provide that the Election Commission shall, before taking any decision as to the holding of or postponement of elections to Parliament or to the Legislature of a State, consult all political parties which are registered with it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1995 (*Amendment of article 51A*) by Shri Chitta Basu.

The Bill seeks to amend article 51A of the Constitution with a view to providing that it shall be the duty of every citizen of India to cast vote at elections, if he is eligible to do so under the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

6. The Committee then considered classification and allocation of time to three Bills specified in the Appendix.

7. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

1. The Constitution (Amendment) Bill, 1995 (*Insertion of new article 31*) by Shri Sultan Salahuddin Owaisi.
2. The Acquired Immuno Deficiency Syndrome (Preventive Measures) Bill, 1995 by Shri Basudeb Acharia.

The Committee further recommend that the remaining Bill be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

8. The Committee recommend that—

- (i) Sarvashri Pawan Kumar Bansal and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
February 26, 1996

Phalgun 7, 1917 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 1995 (<i>Insertion of new article 31</i>) by Shri Sultan Salahuddin Owaisi.	52 of 1995	A	2 hours
2.	The Acquired Immuno Deficiency Syndrome (Preventive Measures) Bill, 1995 by Shri Basudeb Acharia.	73 of 1995	A	2 hours
3.	The Constitution (Amendment) Bill 1995 (<i>Amendment of article 345, etc.</i>) by Shri Syed Shahabbuddin.	72 of 1995	B	2 hours